

MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 21st September, 2016

S.O. 3015(E).—In exercise of the powers conferred by sub-section (1) of section 10B of the Chartered Accountants Act, 1949 (38 of 1949) and in pursuance of rule 3 of the Chartered Accountants (Election Tribunal) Rules, 2006, the Central Government hereby makes the following further amendment in the notification of the Government of India in the Ministry of Corporate Affairs, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) dated 4th May, 2016 *vide* number S.O. 1634 (E), dated the 4th May, 2016, namely:-

2. In the said notification, for serial numbers (iii) and entries relating thereto, the following said member and entries shall be substituted, namely:-

“(iii) Shri K.L. Kamboj
Director, ICLS Academy, IICA Manesar - Member”

3. This notification shall take effect from the date of its publication in the Official Gazette.

[F.No.1/15/2016-PI]

K.V.R. MURTY, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (ii) *vide* number S.O. 1634(E) dated, the 4th May, 2016 and subsequently amended *vide* number S.O. 1940(E) dated 2.6.2016.